

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00523/2016**

**Dated the 10<sup>th</sup> day of October Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R. Ramanujam, Member(A)  
&  
Hon'ble Mr. P. Madhavan, Member (J)**

1. T. Ganesan  
5-63, Eachamatti  
Sindhupatti P.O.  
Usilampatti TK, Madurai 625 529.
2. M. Ganesamoorthy  
Plot No. 32, Ist Cross Nancy Nagar  
Budalur, Budalur P.O. Thanjavur
3. R. Ganesan  
18, ChinnakalaiNagar  
Dindigul – 624 002. .. Applicants

By Advocate **M/s. R. Subramanian**

**Vs.**

1. The Union of India owning Bharat Sanchar Nigam Ltd (BSNL)  
Rep. by its Chairman and Managing Director  
Sanchar Bhavan, Janpath, New Delhi – 110 001.
2. The Chief General Manager, TN Circle  
Bharat Sanchar Nigam Ltd  
No. 16, Greams Road  
Annasalai, Chennai – 600 002.
3. K.R. Saravanan
4. A. Nithyajarald
5. S. Arun Vinu Shankar
6. V. Balaji

7. A. Kiruthika  
8. I. Suresh  
9. N. Sivakumar  
10. S. Selvaraju  
11. G. Kartik Jeeva  
12. K. Charles Muthu Narayanan  
13. A. Anand  
14. M. Sudalaiyandi  
15. A. Mariyappan  
16. S. Bagavathykumar  
17. A. Pagavalan  
18. V. Jeyakumar  
19. G. Sivaguru  
20. G. Sankaramoorthi  
21. A. Mayalagan  
22. J. Sridhar  
23. R. Srinivasan  
24. V. Singaravalan  
25. K. Rajakumar  
26. V. Manohar  
27. P. Kanagalakshmi  
28. M. Vasumathi Kannan  
29. R. Janaki  
30. R. Saravanan  
31. V. Sreelakshmi  
32. S. Shobana Devi  
33. M. Kalaiselvi  
34. N. Saravanan  
35. C. Matheswaran  
36. R. Kaviarasan .. Respondents

By Advocate **Mr. M.S. Velusamy (R1-2)**  
**Mr.S. N. Ravichandiran (R3-36)**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicants have filed this OA seeking the following reliefs:-

- “i. To quash column 11 clause 1 in schedule to Recruitment Rules of Junior Telecom Officer (Telecom) in BSNL, 2014 and the consequential letter No. 12-1/2016-Rectt dt.7/3/2016 in so far as the filling up of vacancies under promotion category is concerned and direct the respondents to follow 2001 Recruitment Rules in so far as the existing Telecom Technical Assistants (Direct Recruit) are concerned.
- ii. To direct the respondent to conduct examinations as per 2001 Recruitment Rules periodically till the list of existing TTAs (Direct Recruits) are promoted.
- iii. To pass such further or other orders”

2. At the outset, Counsel for the official respondents submits that the applicants had sought to challenge the 2014 Recruitment Rules for promotion to the post of JTO for which they had no *locus standi*. It is further submitted that the applicants had been promoted subsequently in terms of the provisions of the said rules and having enjoyed the promotion, they could not now challenge the very rule under which they had been promoted. Nothing survived in this OA and it is accordingly liable to be dismissed, it is contended.

3. Learned counsel for the applicants seeks to withdraw the OA stating that the

applicants did not wish to pursue this case as nothing survived in the matter. She has made an endorsement to this effect on the file.

4. Keeping in view the above submission, OA is permitted to be and dismissed as withdrawn.

(P. Madhavan)  
Member (J)  
AS

10.10.2018

(R.Ramanujam)  
Member(A)